

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA No.1235/93.

Dt. of Order:1-10-93.

J.Kistaiah

....Applicant

Vs.

1. The Project Officer, Drug Standardisation Research Unit, Central Research Institute for Unani Medicine, Hyderabad-38.
2. The Director, Central Council for Research in Unani Medicine, 5, Panchaseel Complex, NEW DELHI - 17.
3. The Dy.Director (Incharge), Central Research Institute for Unani (CCRUM), Erragadda, Hyderabad-38.

....Respondents

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Counsel for the Applicant : Shri D.Linga Rao

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by  
Hon'ble Justice Shri V.N.Rao, V.C.)

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The applicant was appointed in the office of  
the Project Officer, Drug Standardisation Research  
Unit, Central Research Institute for Unani Medicine,  
Hyderabad. The Central Research Institute for Unani

Medicine is not one of the authority or Society which  
are  
notified under section 14(3) of the Administrative  
Tribunal's Act. As such this Tribunal has no power  
that  
to grant the relief, which is to the effect/the impugned  
proceedings of withdrawing the order of appointment is  
illegal and hence it is liable to be quashed, cannot be  
granted. Accordingly this application is returned for  
presentation before the proper forum.

P. J. L.

(P.T. THIRUVENGADAM)  
Member (A)

V. NEELADRI RAO  
Vice-Chairman

Dated: 1st October, 1993.  
Dictated in Open Court.

S/10/93  
Deputy Registrar

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To

1. The Project Officer, Drug Standardisation Research Unit, Central Research Institute for Unani Medicine, Hyderabad-38.
2. The Director, Central Council for Research in Unani Medicine, 5, Panchaseel Complex, New Delhi-17.
3. The Deputy Director (Incharge), Central Research Institute for Unani (CCRUM) Erragadda, Hyderabad-38.
4. One copy to Mr.D.Linga Rao, Advocate, Advocates Association High Court of A.P.Hyd.
5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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2nd copy  
R

*gathering* CC by u10/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 1 - 10 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in  
O.A. No. 1235/93.

T.A. No. (W.P. )

Admitted and Interim directions  
issued

Allowed.

*Return The Papers*

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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